## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4121
ANSWERED ON:19.12.2011
WELFARE OF UNORGANISED SECTOR
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## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of workers in the unorganised sector, State-wise including Chhattisgarh;
- (b) whether the Unorganised Workers' Social Security Act, 2008 has been implemented by the Government;
- (c) if so, the details thereof alongwith the funds allocated for their social security fund, State-wise including Chhattisgarh during the last three years;
- (d) whether the Government is facing any problem in enforcing the said Act;
- (e) if so, the reasons therefor; and
- (f) the extent to which the interests of the workers of the unorganised sector are being protected?

## **Answer**

## MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): According to the survey conducted by National Sample Survey Organisation (NSSO) in 2004-05, 43.3 crore workers were in the unorganized sector which constituted about 94% of the total labour force. State-wise estimated numbers of unorganized workers including Chhatisgarh is at Annexure-I.
- (b) to (f): With a view to providing social security to unorganized workers, the Government enacted the Unorganised Workers' Social Security Act, 2008. The National Social Security Board under the said Act was constituted in August, 2009 to recommend social security schemes, viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. State Governments have also been directed to constitute State Social Security Board in their States and to formulate social security schemes. At the central level, schemes like Rashtriya Swasthya Bima Yojana (RSBY) etc. are being implemented from 01.04.2008. Details of the funds released to the States including Chhattisgarh during the last three years under RSBY is at Annexure-II.

National Social Security Fund for unorganized sector workers has also been constituted to support social security schemes for these workers. Funds will be released for social security schemes as and when they are formulated and approved by the National Social Security Fund Committee.